



2026:AHC:50089

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2526 of 2026

Constable Fireman Vijay Pal And 6 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri A.K. Tiwari, learned counsel for the writ petitioners and Sri Rahul Malviya, learned Standing Counsel for the State.

2. The writ petitioners claim to be Ex Army Men being the Soldiers who stood discharged from the service and they applied in pursuance of the recruitment on the post of Constable Fireman, they seek protection while taking into account the services rendered in the Army.

3. Learned Standing Counsel submits that the claim of the writ petitioners needs adjudication at the first instance by second respondent, Additional Director General of Police, Police Headquarters, U.P. Police (Karmik), Lucknow.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioners to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Additional Director General of Police, Police Headquarters, U.P. Police (Karmik), Lucknow by **27.03.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioners within a period of four months.

(Vikas Budhwar,J.)

March 11, 2026

Rajesh